## GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO. 2969 TO BE ANSWERED ON 06.08.2015

## **ACTIVITIES UNDER MGNREGS**

## 2969. SHRI SUKHBIR SINGH JAUNAPURIA: SHRI P.K. BIJU: SHRI BIDYUT BARAN MAHATO: SHRI K. PARASURAMAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether various State Governments have made demands to include more activities/works under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and if so, the details thereof indicating the names of the States;

(b) the details of activities included or proposed to be included under MGNREGS

recently;

(c) whether the Union Government proposes to allow the State Employment Guarantee Council to include works/ activities as per their local requirements under MGNREGS and if so, the details thereof and if not, the reasons therefor;

(d) whether the Government proposes to include the activities such as land development and construction of cow sheds, boundary-wall, cultivation of fodder crops, milking of cows etc. under the said scheme; and

(e) if so, the details thereof and if not, the reasons therefor?

## ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a)to(c): Based on suggestions and feedback received from various stakeholders including State Governments, the Ministry has comprehensively revised the list of permissible works under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and notified the revised list of works vide Gazette Notification dated 3.1.2014. The revised works as listed in Para 4(1), Schedule I of MGNREGA, 2005 is at **Annexure**.

(d) & (e): The activities such as land development and construction of cattle sheds are included in the list of permissible activities under MGNREGA. The construction of boundary wall, cultivation of fodder crops and milking of cows are repetitive in nature and will not lead to creation of assets of prescribed quality and durability, hence these activities cannot be included in the list of permissible works under MGNREGA.

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Annexure referred to in reply to parts (a) to (c) of Lok Sabha Unstarred Question No. 2969 for 06.08.2015.

### Category A: PUBLIC WORKS RELATING TO NATURAL RESOURCES I. **MANAGEMENT:**

- Water conservation and water harvesting structures to augment and improve (i) groundwater like underground dykes, earthen dams, stop dams, check dams with special focus on recharging ground water including drinking water sources; (ii)
- Watershed management works such as contour trenches, terracing, contour bunds, boulder checks, gabion structures and spring shed development resulting in a comprehensive treatment of a watershed;
- (iii) Micro and minor irrigation works and creation, renovation and maintenance of irrigation canals and drains;
- (iv) Renovation of traditional water bodies including desilting of irrigation tanks and other water bodies;
- Afforestation, tree plantation and horticulture in common and forest lands, road margins, canal bunds, tank foreshores and coastal belts duly providing right to usufruct to the households covered in Paragraph 5; and
- (vi) Land development works in common land.

#### Category B: COMMUNITY ASSETS OR INDIVIDUAL ASSETS FOR II. VULNERABLE **SECTIONS** (ONLY **FOR** HOUSEHOLDS PARAGRAPH-5):

- Improving productivity of lands of households specified in Paragraph-5 through land development and by providing suitable infrastructure for irrigation including dug wells, farm ponds and other water harvesting structures;
- Improving livelihoods through horticulture, sericulture, plantation, and farm
- (iii) Development of fallow or waste lands of households defined in Paragraph5 to bring it under cultivation;
- (iv) Unskilled wage component in construction of houses sanctioned under the Indira Awaas Yojana or such other State or Central Government Scheme;
- (v) Creating infrastructure for promotion of livestock such as, poultry shelter, goat shelter, piggery shelter, cattle shelter and fodder troughs for cattle; and
- (vi) Creating infrastructure for promotion of fisheries such as, fish drying yards, storage facilities, and promotion of fisheries in seasonal water bodies on public

#### III. Category C: COMMON INFRASTRUCTURE INCLUDING FOR NRLM **COMPLIANT SELF HELP GROUPS:** (i)

- Works for promoting agricultural productivity by creating durable infrastructure required for bio-fertilizers and post-harvest facilities including pucca storage facilities for agricultural produce; and (ii)
- Common work-sheds for livelihood activities of self-help groups.

### IV. Category D: RURAL INFRASTRUCTURE:

- (i) Rural sanitation related works, such as, individual household latrines, school toilet units, Anganwadi toilets either independently or in convergence with schemes of other Government Departments to achieve 'open defecation free' status. and solid and liquid waste management as per prescribed norms
- (ii) Providing all-weather rural road connectivity to unconnected villages and to connect identified rural production centres to the existing pucca road network; and construction of pucca internal roads or streets including side drains and culverts within a village;
- (iii) Construction of play fields;
- (iv) Works for improving disaster preparedness or restoration of roads or restoration of other essential public infrastructure including flood control and protection works, providing drainage in water logged areas, deepening and repairing of flood channels, chaur renovation, construction of storm water drains for coastal protection;
- (v) Construction of **buildings** for Gram Panchayats, women self-help groups' federations, cyclone shelters, Anganwadi centres, village haats and crematoria at the village or block level.
- (vi) Construction of **Food Grain Storage Structures** for implementing the provisions of The National Food Security Act 2013 (20 of 2013);
- (vii) Production of building material required for construction works under the Act as a part of the estimate of such construction works.
- (viii) Maintenance of rural public assets created under the Act; and
- (ix) **any other work** which may be notified by the Central Government in consultation with the State Government in this regard.